ORISSA ACT XXVIII OF 1947

THE MADRAS ESTATES LAND (ORISSA SECOND AMENDMENT) ACT, 1947

[Received the assent of the Governor on the 4th October 1947, first published in the Orissa Gazette, extraordinary, dated the 10th October 1947]

AN ACT FURTHER TO AMEND THE MADRAS ESTATES LAND ACT, 1908 IN ITS APPLICATION TO THE PROVINCE OF ORISSA

WHEREAS it is expedient to amend the Madras Estates Land Act, 1908, in its application to the Province of Orissa for Madras Act the purpose hereinafter appearing; I of 1908.

It is hereby enacted as follows:-

Short title and commencement.

- 1. (1) This Act may be called the Madras Estates Land (Orissa Second Amendment) Act, 1947.
- (2) It shall be deemed to have come into force on the 18th June 1947.

Temporary amendment of section 172, Madras Act I of 1908.

- 2. During the period of two years commencing on the 18th June 1947, the Madras Estates Land Act, 1908, shall have effect Madras Act as if section 172 thereof—

 I of 1908.
 - (a) for the words "two years" wherever they occur the words "eight year" had been substituted, and
 - (b) after the proviso the following further proviso had been inserted, namely:—
 - "Provided further that every application for a direction under this section made after two years from the date of final publication or republication, as the case may be, shall be dismissed."

Repal of Orissa Act V of 1945.

3. The Madras Estates Land (Orissa Amendment) Act, 1945, Orissa Act V of 1945.